

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 263 of 2019**

**IN THE MATTER OF:**

**Mukesh Agarwal**

**.....Appellant**

**Vs.**

**RQS Engineering Pvt. Ltd.**

**.....Respondent**

**Present :**

**For Appellant: Ms. Neela Gokhale, Mr. Ilam Paridi, Advocates**

**For Respondents: Mr. Rakesh Kumar, Advocate**

**O R D E R**

**25.07.2019** - Learned counsel for the Appellant has served a copy of the Rejoinder on the learned counsel for the Respondent who is allowed two weeks' time to go through the same.

Post the case for 'admission' (after notice) on **13<sup>th</sup> August, 2019**.

The appeal may be disposed of at the stage of settlement.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk